

[English]

**Setting up of Institute Like A.I.I.M.S. In Bihar**

1389. PROF. YADUNATH PANDEY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether in order to provide better Medical facilities to masses in Bihar, Union Government propose to set up an Institute like AIIMS at a suitable place in Bihar;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUSTRAY): (a) and (b). There is no such proposal.

(c) The Government have recently decided to set up a Regional Institute of Post-graduate Medical Education & Research at Shillong on the pattern of All India Institute of Medical Sciences. The State Govt. have already established a Post-graduate Institute at Patna which will provide specialised treatment facilities for people of that region.

**Pritam Singh Committee on Anti-Erosion**

1390. SHRI ZAINAL ABEDIN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether an anti-erosion committee under the Chairmanship of Shri Pritam Singh was set up by Government of West Bengal;

(b) if so, the main recommendations made by the said Committee;

(c) whether Government of West Bengal has sought financial assistance from

Union Government for the implementation of those recommendations; and

(d) if so, the reaction of Union Government there to?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) Yes, Sir.

(b) Anti erosion and river training works costing Rs. 294 crores were recommended by the Committee.

(c) Yes, Sir.

(d) The State Government have been advised to take up the works from their State Plan resources.

**Revision on Lease-Hold System in Delhi**

1391. SHRI ANAND SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the decision to abolish lease-hold system with respect to land in Delhi has been reviewed and revised; and

(b) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Representations have been received which contain suggestions regarding conversion of lease-hold system into free-hold. These are under consideration.

**Irrigation Projects of Orissa Awaiting Central Clearance**

1392. SHRI ANADI CHARAN DAS: SHRI BHATAMAN BEHERA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of irrigation projects in Orissa awaiting Central clearance;

(b) the steps taken by Union Government for their early clearance;

(c) the details of on-going irrigation projects being taken up with Central assistance; and

(d) the target dates of completion of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). Comments on 5 major projects, namely, Lower Suktel, Ong, Subarnarekha, Naraj and Kanupur and 8 medium projects received at the Centre from August, 1984 to October, 1989 have been sent to the State Government for compliance.

(c) and (d). While flood component of Rengali Dam received Central loan assistance, Mahanadi Delta Project received special assistance under Additional Food Production Programme. Another two projects, namely, Satigude and Potteru have been financed by Department of Rehabilitation and are scheduled for completion in Eighth Plan.

#### **Irrigation Projects of Karnataka Awaiting Central Clearance**

1393. SHRIJANARDHANA POOJARY: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the irrigation projects of Karnataka pending clearance with Union Government; and

(b) the time by which these are likely to be cleared?

THE MINISTER OF STATE IN THE

MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) Techno economic appraisal of Hippargi and Karanja major projects was completed in October, 1986 and 1988 respectively. The State Government has to comply with the observations of the Advisory Committee. Also, after examination, observations of various Central appraising agencies in respect of Ramthal and Bennithora major Irrigation projects have been sent to the State Government from January, 1989 to January, 1990.

(b) Clearance of projects depends on the compliance of the State Government to the observations of the Central appraising agencies.

[*Translation*]

#### **Wages of Industrial Workers**

1394. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of LABOUR be pleased to state.

(a) whether there is a proposal to increase the wages of industrial workers in the States in view of the price-rise;

(b) if so, the broad details of the proposals; and

(c) whether any directions have been issued to the State Governments in this regard. if so, details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (c). The State Governments are the appropriate Governments for the purpose of fixation/revision of minimum wages in relation to scheduled employments. The 31st Session of Labour Ministers' Conference held in July, 1980 recommended that the minimum wages may be reviewed and revised, if necessary, every two years or on a rise of 50 points in CPI Number, whichever is